

No. 10/121/2016-NCLT (Pt-IV)/54  
NATIONAL COMPANY LAW TRIBUNAL

6<sup>th</sup> Floor, Block-3,  
CGO Complex, Lodhi Road,  
New Delhi- 110003  
Dated: 05/01/2023

OFFICE MEMORANDUM

Subject:- Filling up the post of Joint Registrar on **deputation basis** in National Company Law Tribunal (NCLT) Bench at Kolkata

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Applications are invited for filling up the following post on deputation basis in the National Company Law Tribunal (NCLT) Bench at Kolkata

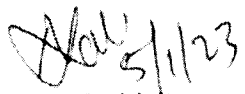
The details of the post are as under:

Sl. No	Post	No. of Posts (tentative)	Level in Pay Matrix as per Seventh Central Pay Commission
1.	Joint Registrar	01	Level 13 (Rs. 123100-215900)

2. Vacancy position is tentative and may increase or decrease. The selected candidate will be required to serve at NCLT Bench for which he/she is selected.
3. The details of the posts, along with eligibility criteria, educational qualification/experience etc. required for each category of post are given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 may kindly be seen at NCLT website, i.e., <https://nclt.gov.in> under the link 'Career'.
4. The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt..(Pay II) dated 17<sup>th</sup> June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India as amended from time to time.
5. The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.
6. Maximum age limit for appointment on deputation to the above posts is 56 years as on the closing date of receipt of applications.
7. Last date for receipt of applications will be 60 days from the date of publication of the advertisement in the Employment News/Rozgar Samachar.

8. Application in the prescribed proforma (**Annexure-II**) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years may be sent to the following address:-

**The Secretary, NCLT  
National Company Law Tribunal,  
6<sup>th</sup> Floor, Block No. 3, C.G.O. Complex,  
Lodhi Road, New Delhi – 110 003.**

  
**(Anupam Lahiri)**  
Secretary, NCLT, New Delhi  
Tel: 011-24361685  
Email: [admin@nclt.gov.in](mailto:admin@nclt.gov.in)

## ANNEXURE - I

## DETAILS OF POSTS ALONG WITH ELIGIBILITY CRITERIA, EDUCATIONAL QUALIFICATION / EXPERIENCE ETC. REQUIRED.

Sl. No.	Name of Post	Tentative No. of Post (s)	Level in pay matrix	Eligibility criteria, educational qualification / experience etc required for appointment on deputation.
1	Joint Registrar	07	Level 13 (Rs. 123100-215900)	<p>Officers of the Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations or State / Higher Judicial Service:-</p> <p>(a) (i) holding analogous post on regular basis in the parent cadre or department; or  (ii) a post in Level-12 in Pay Matrix of Seventh Central Pay Commission with five years regular service; or  (iii) a post in Level-11 in Pay Matrix of Seventh Central Pay Commission with ten years regular service.</p> <p>(b) (i) Degree in Law from a recognised University, and  (ii) Experience in personnel and administrative matters.</p> <p>Note 1: The departmental officers in the feeder grade who are in direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment shall ordinarily not exceed five years.</p> <p>Note 3: The maximum age limit for appointment by deputation shall not be exceeding fifty-six years as on the closing date of receipt of applications.</p> <p>Note 4: For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01<sup>st</sup> January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the pay matrix of the Seventh Central Pay Commission.</p>

**ANNEXURE - II**

**APPLICATION FOR THE POST OF <sup>JOINT</sup> REGISTRAR ON DEPUTATION BASIS IN NATIONAL COMPANY LAW TRIBUNAL**

Paste here self attested passport size coloured photograph

1.	Post Applied For	:	<sup>JOINT</sup> REGISTRAR
2.	Preference for Bench (only one bench may be opted)	:	
3.	Name (IN BLOCK LETTERS)	:	
4.	Date of Birth	:	
5.	Date of retirement	:	
6.	Service to which you belong	:	
7.	Whether SC/ST	:	
8.	Office Address	:	
	Telephone No.	:	
	Fax No.	:	
9.	Correspondence Address	:	
	Telephone No.	:	
	Mobile No. (mandatory)	:	
	Email id (mandatory)	:	
10.	Permanent Address	:	
11.	Level in Pay Matrix along with Present Pay, Present Post held and date of present posting	:	



16.	Details of training undergone	:	
17.	Details of proficiency in computer	:	
18.	Any other information, applicant wants to furnish	:	
19.	Please state briefly how you find yourself best suitable for the post applied for:		

I have carefully gone through the vacancy circular/advertisement and I am well aware that the Curriculum Vitae duly supported by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post. It is also certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:

Date:

Signature of the Candidate \_\_\_\_\_

Address:

**Certificate to be furnished by the Employer/Head of Office/ Forwarding Authority:**

Certified that the above particulars furnished by Shri/Smt. \_\_\_\_\_ are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified:-

1. That there is no vigilance/disciplinary case or criminal case pending or contemplated against Shri/Smt. \_\_\_\_\_
2. That his/her integrity is certified
3. That his/her CR/ APAR dossier in original is enclosed/photocopies of the ACRs/APARs for the last five years duly attested by an officer of the rank of Under Secretary to the Government of India or above, are enclosed.
4. That no major/minor penalty has been imposed on him/her during the last ten years.
5. That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for.

Place:

Date:

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Signature :  
Name :  
Designation :  
Tel. No.  
(Office Seal)

List of enclosures:

- 1.
- 2.